

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

STARRED QUESTION NO:134
ANSWERED ON:30.11.2011
QUOTAS FOR HAJ PILGRIMAGE
Bhujbal Shri Sameer

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether various quotas have been earmarked for the persons to perform Haj pilgrimage;
- (b) if so, the details thereof;
- (c) the quota earmarked for Private Tour Operators (PTOs) for Haj during the last three years and the current year;
- (d) the details of the registered private tour operators for Haj in the country; and
- (e) the terms and conditions of registration as well as renewal of registration of these tour Operators?

Answer

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (E) OF LOK SABHA STARRED QUESTION NO.134 REGARDING 'QUOTAS FOR HAJ PILGRIMAGE' FOR ANSWER ON 30.11.2011

(a) Yes, Sir.

(b) In accordance with the Agreement signed between Government of India and the Government of Saudi Arabia, the Haj quota is allotted to (i) the Haj Committee of India and (ii) Private Tour Operators (PTOs). The quota for PTOs is further allocated among eligible 568 PTOs as per Haj 2011 PTO policy.

(c) The quotas earmarked for PTOs for Haj during last three years and the current year are as follows:

Year	Quota earmarked for PTOs
Haj-2008	44,780
Haj-2009	45,491
Haj-2010	45,491
Haj-2011	45,491

(d) The details of registered PTOs and their allotted quotas for Haj-2011 are placed on the website of Haj Committee of India (HCOI), www.hajcommittee.com

(e) The terms and conditions of the Haj-2011 PTO Policy are specified to ensure that only the qualified PTOs capable of effectively managing the Haj pilgrimage are finally selected. The Haj-2011 PTO Policy is on website of Haj Committee of India.